

DIVISION BENCH

O-148

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/688(KB)2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

2. Hon'ble Member(T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th April, 2021, 10:30 A.M

Name of the Company	JAI BALAJI INDUSTRIES LTD. Vs. THE ORISSA MINERALS DEVELOPMENT CO. LTD.		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | |
|--------------------------------------|--------------------------------|
| 1. Ms. Manju Bhuteria, Adv |] For the Operational Creditor |
| 1. Rahul Auddy, Adv. |] For the RP |
| 1. Mr.Kamal Kumar Chattopadhyay Adv. |] For the Corporate Debtor |
| 2. Mr. Debdeep Sinha, Adv. | |

ORDER

1. Ld. Counsel for both sides present.
2. Against the order of admission passed by this Adjudicating Authority, an appeal was preferred in Company Appeal (AT) (Insolvency) No. 889/2020 which is under consideration of the Hon'ble NCLAT. The CIRP has been stayed by the Hon'ble NCLAT with order dated 12/10/2020.
3. List this matter on 02/07/2021. Liberty is granted to both sides to mention in case Hon'ble NCLAT's orders are received earlier in the appeal.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**